

भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA भारत सरकार /Government of India



F. No.: RG-8/1/(1)/2023-B AND CS(1 AND 3) Dated: 19th January 2023

Subject: Compliance of various provisions of the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Third Amendment) Order, 2022 (4 of 2022) dated 22.11.2022

The Telecom Regulatory Authority of India (hereinafter referred to as the "Authority"), has notified the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2017 (1 of 2017) dated the 3rd March, 2017 and its subsequent amendments, the latest being the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Third Amendment) Order, 2022 (4 of 2022) dated the 22nd November, 2022 (hereinafter referred to as "Tariff Amendment Order").

- 2. As per the said Tariff Amendment Order and as communicated vide letter no. RG-8/1/(9)/2021-B AND CS(1 AND 3)Part-I dated the 1st September, 2022, all the distributors of television channels (DPOs) are required to report to the Authority, Distribution Retail Price (DRP) of pay channels and bouquets of pay channels, and composition of bouquets of pay and FTA channels, by the 1st January, 2023, and simultaneously publish such information on their websites.
- 3. The Authority has observed that quite a few DPOs have not submitted the information confirming compliance to the Tariff Amendment Order and accordingly, all such DPOs, who have not declared tariff as per the provisions of Tariff Amendment Order, are directed to comply with the provisions of the Tariff Amendment Order and report compliance to the Authority immediately.

(Anil Kumar Bhardwaj) Advisor (B&CS)

To,

All the Multi System Operators (MSOs), All the DTH Operators, All the IPTV Operators, and All the Headend-in-the-sky (HITS) Operators.

